

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

31. COMP.APPL/362(MB)2023
IN
CP/246(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **04.04.2024**

Name of the Party: Nirbhay Enterprises Private limited

Section 271-272 of Companies Act, 2013, Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Manish Jha, Ld. Counsel for the Applicant present.
2. Counsel for the Applicant submits that the Hon'ble NCLAT has granted stay in the matter. Pursuant to which, he seeks adjournment.
3. At the request of Counsel, the present matter is adjourned to **13.06.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)